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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


C.P. No. 61/241-242/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: Hiteshkumar Mansukhlal Dhudhat & Anr.
V/s.
Brind Solar Pvt Ltd & Ors.

Section of the Companies Act: Sections 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jatin Kapadia	Company Secretary	Petitioner	
2.				

ORDER

Learned Advocate Mr. Jatin Kapadia present for Petitioner. None present for Respondents.

Proof of service not filed.

Petitioner is directed to issue fresh notice on Respondents and shall file proof of service.

Respondent shall file reply within three weeks serving a copy in advance to other side.

List the matter on 26.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 16th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL